

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE NINTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT PETITION NO: 32519 OF 2016

Between:

Sri Manthri Babu, S/o. (late) Pentaiah, aged 55 years, Member, Managing Committee, A.P. State Handloom Weavers Cooperative Society, (APEX BODY) Wo.13-4-239/9/A150, Kargil Colony, Sbzimandi, Karwan, Hyderabad - 6.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Industries and Commerce (TEX) Department, Telangana Secretariat, Hyderabad.
2. The State of Andhra Pradesh, Rep. by its Principal Secretary, Industries and Commerce Department, Andhra Pradesh, State, Andhra Pradesh Secretariat, Hyderabad.
3. The Union of India, Represented by its Secretary, Ministry of Home affairs, North Block, Central Secretariat, New Delhi-110001.
4. The Director, Handlooms and Textiles Department, State of Telangana, BRK Bhavan, Hyderabad.
5. The Registrar of Cooperative Societies, APPARAL, State of Teangana, Hyderabad.
6. The Person-in-Charge, Telangana State, Handloom Weavers Cooperative Society, Weavers Bhavan, Narayanaguda, Hydereabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more in the nature of Mandamus declaring the orders passed by the first respondent in G.O.Ms.No.50 Industries And Commerce (TEX) Department dated 14-9-2016 in appointing the Person-in-Charge to Telangana State Handlooms Weavers Cooperative Society Limited (TSCO) for a period of one year, with retrospective effect from 19-3-2016 to 18-3-2017 to the non-existing society resulting in dissolution of the elected Board of

Directors automatically is illegal, arbitrary, without jurisdiction and contrary to the provisions of Section 53, 68 and 71 of A.P.State Reorganization Act, 2014 and consequently declare that the Board of Directors elected prior to the bifurcation of the State of Andhra Pradesh including the petitioner is entitled to continue as Board of Director to the newly constituted Telangana State Handlooms Weavers Cooperative Society Limited (TSCO) till completion of the period

I.A. NO: 1 OF 2016(WPMP. NO: 40230 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders passed by the first respondent in G.O.Ms.No.50 Industries And Commerce (TEX) Department dated 14-9-2016 with a direction to continue the petitioner as one of the board of Director to the Telangana State Handlooms Weavers Cooperative Society Limited (TSCO) which is going to be formed pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI P.V. RAMANA

Counsel for the Respondent No.1 & 4: GP FOR INDUSTRIES & COMMERCE

Counsel for the Respondent No.2: GP FOR INDUSTRIES & COMMERCE (AP)

**Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
Dy. SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.5: GP FOR COOPERATION

Counsel for the Respondent No.6: SRI RAJ KUMAR RUDRA (SC FOR TSHWCS)

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT PETITION No.32519 of 2016

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the Office of the learned Advocate General appears for the State.

2. Learned Special Government Pleader submits that the issue involved in the Writ Petition does not survive for consideration on account of efflux of time.
3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

SD/- N. CHANDRA SEKHAR RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI P.V. RAMANA, Advocate [OPUC]
2. Two CCs to GPI FOR INDUSTRIES & COMMERCE, High Court for the State of Telangana. [OUT]
3. Two CCs to GPI FOR INDUSTRIES & COMMERCE (AP), High Court for the State of Telangana. [OUT]
4. Two CCs to GPI FOR COOPERATION, High Court for the State of Telangana. [OUT]
5. One CC to SRI RAJ KUMAR RUDRA (SC FOR TSHWCS) [OPUC]
6. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
7. Two CD Copies
BN
GJP

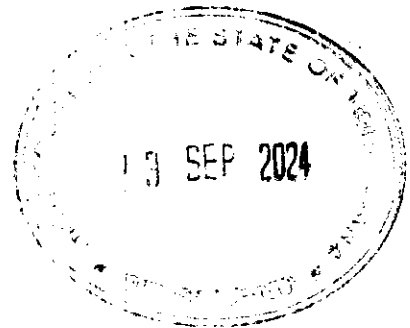


HIGH COURT

DATED:09/07/2024

ORDER

WP.No.32519 of 2016



DISMISSING THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS

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MBL
27/8